

Milk Scheme; if so, when the defect was noticed first and the steps taken to repair the same;

(b) whether a decision has been taken to supply restricted milk to the consumers of Delhi; and if so, the time likely to be taken in repairing the conveyor belt system and restoring full supply of milk to the consumers; and

(c) whether any sabotage is suspected in the break-down of the conveyor belt system?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) There was a partial break-down in the Conveyor belt system of the Bottling Plant of the D.M.S. due to wear and tear. This problem assumed larger proportions in the course of the last 4 weeks, due to difficulty in repairing the links in the conveyor chains because of delay in obtaining supply of spare links from the regular supplier of D.G.S. and D. Some links were obtained under emergent local purchase arrangements and many of the chains were fully repaired or replaced. Simultaneously the regular supplier of D.G.S. and D. was expected to arrange supply of links and these also started arriving from 16th April, 1972. This resulted in expediting the repair/replacement work.

(b) Supplies to the customers of the D.M.S. were being regularly made in keeping with the actual requirements, upto 3rd April, 1972. Thereafter, due to partial breakdown of Conveyor belt, the production was slowed down somewhat. Supplies had to be reduced but the overall reduction was under 10% of the actual requirements from 4th to 7th April, 1972. With the intensive and continuous efforts made to further improve the supplies, from 8th April onwards, over 94% of the actual requirements of the customers were met. Full supplies according to actual requirements were made in the morning shifts, and some marginal cuts as became essential were being imposed in the afternoon supplies only. These supplies are also expected to be restored in a few days.

(c) The defects in the conveyor chains were due to normal wear and tear, and no sabotage is suspected.

MBBS Degrees of T.D. Medical College Alleppey

3777. SHRI C. K. CHANDRAPPAN: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the Kerala Government approached Indian Medical Council with a proposal to reconsider latter's decision not to recognise the MBBS degree of T.D. Medical college, Alleppey; and

(b) if so, the decision taken in this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A.K. KISKU): (a) and (b). While Government have not written to the Indian Medical Council they have addressed a letter to Government of India requesting for fresh inspection of T. D. Medical College, Alleppey by the Medical Council with a view to grant approval to the MBBS degree awarded to the students of this College. A copy of this letter has been endorsed to Council. The matter is still under consideration of the Medical Council and their formal recommendation in this regard have not been received by Government of India. Further action will be taken in consultation with the State Government on receipt of Council's formal recommendation.

CORRECTION OF ANSWER TO USQ NO. 3580 DATED 1-7-1971 RE: ENACTMENT OF LEGISLATION FOR IMPOSING PARTIAL BAN ON SLAUGHTER OF COW

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): In the statement referred to in reply to Unstarred Question No. 3580 answered in the Lok Sabha on 1.7.71 for the entry "Social No. 5—Pondicherry" under the heading Union Territories, the entry "Serial No. 5—North East Frontier Agency (now Arunachal Pradesh)" may be substituted. The wrong entry appeared due to inadvertence and is regretted.

2. The delay in making the correction is due to the fact that the error which came to notice after answering the question required a review of the position of enactment of

Legislation about ban on slaughter of cow in all the States and Union Territories, before the correction could be made and this took time.

(Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

12 hrs.

PAPERS LAID ON THE TABLE

DELHI MOTOR VEHICLES (FIRST AMENDMENT) RULES AND REVIEW AND ANNUAL REPORT OF MOGUL LINES LTD, BOMBAY

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table —

- (1) A copy of the Delhi Motor Vehicles (First Amendment) Rules, 1972 (Hindi and English versions) published in Notifications No. F 4(44)/70-72-TPT in Delhi Gazette dated the 17th March, 1972, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [*Placed in Library. See No. LT-1832/72*]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1969.
- (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1969 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [*Placed in Library, See No. LT-1823/72*]

REVIEW AND ANNUAL REPORT OF HOUSING AND URBAN DEVELOPMENT CORPORATION, NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : I beg to lay on the Table a copy each of the following papers

- (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year ended the 31st March, 1971.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the period ended the 31st March, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1824/72*]

LETTER TO INDIAN AIRLINES MANAGEMENT FROM ALL INDIA AIRCRAFT ENGINEERS ASSOCIATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : On behalf of Shri Khadilkar, I beg to lay on the Table a copy of letter dated the 17th April, 1972 addressed to him jointly by the Management of the Indian Airlines and All India Aircraft Engineer's Association regarding the outcome of negotiations held amongst them. [*Placed in Library. See No. LT-1825/72*]

INSECTICIDE RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table—

- (1) A copy of the Insecticides Rules, 1971 (Hindi and English versions) published in Notification No. G S.R. 1650 in Gazette of India dated the 30th October, 1971, under sub-section (3) of section 36 of the Insecticides Act, 1968.
- (2) A statement showing reason for delay in laying the above Notification. [*Placed in Library. See No. LT-1826/72*]